

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2144
ANSWERED ON:10.03.2010
DROPPING OF PLANTS FROM B.D.ACT
Natarajan Shri P.R.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has dropped or propose to drop 190 plants from the protection of the Biological Diversity Act, 2002;
- (b) if so, the details thereof and reasons therefor;
- (c) whether State Governments were consulted before taking the such decision;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS(SHRI JAIRAM RAMESH)

(a) & (b) No, Sir. The Government has not dropped or propose to drop 190 plants from the protection of Biological Diversity Act, 2002. The Notification dated 26.10.2009 lists 190 biological resources which would be exempt from the purview of the Biological Diversity Act, 2002, provided they are traded as commodities for export. However, in case these resources are used for any other purpose including research or industrial use, prior approval of the National Biodiversity Authority would be required as per the provisions of the Act.

(c) to (e) The Notification dated 26.10.2009 has been issued under Section 40 of the Biological Diversity Act, which provides that the Central Government may notify such items in consultation with the National Biodiversity Authority. Section 40 does not require consultations on the subject with the State Governments.